Annex III

Reporting by a creditor under regulation 6(4) of Foreign Exchange Management (Guarantees) Regulations, 2025

|  | oreign Exchange management                                  |   |  |  |  |  |
|--|---|---|--|--|--|--|
| Sr.No.   | Parameter   | Details   |  |  |  |  |
| A. De  | Details to be reported at the time of issuance of guarantee |   |  |  |  |  |
|  | Name of creditor  |   |  |  |  |  |
|  | PAN of creditor   |   |  |  |  |  |
|  | LEI of creditor   |   |  |  |  |  |
|  | Category of creditor (bank/ other                           | a. Bank   |  |  |  |  |
|  | financial institution)                                      | <ul> <li>b. Multilateral Financial Institution</li> </ul> |  |  |  |  |
|  |   | <ul> <li>c. Other financial institution</li> </ul>        |  |  |  |  |
|  |   | d. Others. (please specify)-                              |  |  |  |  |
|  |   |   |  |  |  |  |
|  | Name of principal debtor                                    |   |  |  |  |  |
|  | Residential status of principal debtor                      | a. R b. NR  |  |  |  |  |
|  | Major activity of principal debtor (as per NIC 2008)        | NIC code:   |  |  |  |  |
|  | Name of surety  |   |  |  |  |  |
|  | Category of surety  | a. Bank   |  |  |  |  |
|  | Category of surety  | b. Multilateral Financial Institution                     |  |  |  |  |
|  |   | c. Others. (please specify)                               |  |  |  |  |
|  | Underlying transaction between                              | a. Fund based facility                                    |  |  |  |  |
|  | principal debtor and creditor                               | b. Non-fund based facility                                |  |  |  |  |
|  | <b></b>   | c. Others. (please specify)-                              |  |  |  |  |
|  |   |   |  |  |  |  |
|  | Amount guaranteed   | In currency of issuance:                                  |  |  |  |  |
|  |   | In INR:   |  |  |  |  |
|  | Issue date  | // (dd/mm/yyyy)   |  |  |  |  |
|  | Validity date   | // (dd/mm/yyyy)   |  |  |  |  |
|  | Guarantee Commission  | In currency of payment:                                   |  |  |  |  |
|  |   | In INR:   |  |  |  |  |
| B. Details to be reported at the time of invocation of guarantee |   |   |  |  |  |  |
|  | Date of invocation  | /_ / (dd/mm/yyyy)   |  |  |  |  |
|  | Invocation amount   | In currency of issuance:                                  |  |  |  |  |
|  |   | In INR:   |  |  |  |  |
|  | Date of remittance  | // (dd/mm/yyyy)   |  |  |  |  |

| Signature of the A of the creditor | uthorised official |       |  | Stamp/ seal |  |  |
|------------------------------------|--------------------|-------|--|-------------|--|--|
| Name & desig<br>Authorised Officia |                    |       |  |             |  |  |
| Place                              |                    | Date  |  |             |  |  |
| Telephone No.                      |                    | Email |  |             |  |  |
| List of enclosures                 |                    |       |  |             |  |  |

## Instructions for filling up the form

- 1) The form is required to be submitted to the AD bank by the person resident in India with the reporting obligation under regulation 6 of these regulations.
- 2) Any change in guarantee conditions shall be reported in the same form.
- 3) In case of invocation of guarantees, only the pertinent field may be filled.
- 4) AD may ensure that all guarantees are duly backed by an agreement.
- 5) Reserve Bank of India reserves the right to put the information furnished here in the public domain.